

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NO. 146 OF 2016 IN
DFR NO. 306 OF 2016**

Dated: 11th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra State Load Despatch Centre (MSLDC) Appellant (s)
Versus
Central Electricity Regulatory CommissionRespondent(s)**

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh
Mr. Srikant R. Deshmukh

Counsel for the Respondent(s) : -

ORDER

**IA NO. 146 OF 2016
(Appl. for condonation of delay in re-filing)**

There is 34 days' delay in re-filing this appeal. The respondent has been served and affidavit of service is filed. However, nobody is representing the respondent.

We have heard learned counsel for the applicant/appellant and perused the explanation offered by the applicant/appellant. For the reasons stated in the application, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list it on **18.05.2016**.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson